

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. App. (AT) (Insolvency) No. 759 of 2020**

**IN THE MATTER OF:**

**Bharat Aluminium Co. Ltd.**

**... Appellant**

**Versus**

**M/s. J.P. Engineers Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant :** Ms. Ranjana Roy Gawai, Ms. Ananya Chug and Ms. Vasudha Sen, Advocates

**For Respondents :** Mr. Abhishek Garg, Advocate for R-1  
Mr. P.B.A. Srinivasan, Mr. Parth Tandon and Mr. Avinash Mohapatra, Advocates for R-2

**O R D E R**

**(Through Virtual Mode)**

**13.10.2020** Mr. Abhishek Garg, Advocate representing Respondent No. 1 submits that since the issue in regard to bank guarantee is between the Appellant and Respondent No. 2, he does not intend to file reply-affidavit. Learned counsel for the Appellant seeks and is granted two weeks' time to file rejoinder. Written submissions, along with relevant case laws, may be filed within the same period.

Learned counsel for Respondent No. 2 has to provide a copy of the reply-affidavit to the learned counsel for Respondent No. 1 within a week's time.

List the appeal 'for Admission (After Notice)' on **27<sup>th</sup> November, 2020**.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson)**

**[ V.P. Singh ]  
Member (Technical)**

**[ Shreasha Merla ]  
Member (Technical)**